

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
(THROUGH HYBRID MODE)

ITEM No. 7
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises ... Petitioner/Applicant
Ltd
v.
Sare Gurugram Pvt Ltd. ... Respondent

Order Under Section 7 of (IBC) in CIRP

Order delivered on 10.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the RP : Adv Nikita Garg
For the Respondent : Mr. Arun Yadav

ORDER

IA-1143/2023

Ms. Nikita Garg, Ld. Counsel for the RP and Mr. Arun Yadav, Ld. Counsel for the Respondent both appears through VC. At request of both the sides, list the matter again on 24.04.2023 for physical hearing.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.03.2023
Lalit Verma